

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB). No. 312/KB/2017

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th September 2017, 10.30 A.M

Name of the Company		Alpha Redios -Versus- Viaan Industries Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mayank Kulkarni, Advocate
2. Prantik Garai, Advocate

for ~~Viaan~~ Alpha
Redios
~~Industries Ltd.~~
(Operational
Creditor)

M. Mahra
Advocate
11.9.17

11.09.2017 – C.P. (IB) No. 312 / KB / 2017 - Alpha Redios -Versus- Viaan Industries Ltd.

ORDER

Ld. Lawyers on behalf the Operational Creditor are present.

Corporate Debtor on getting notice has appeared through his Lawyer and admitted his liability. Corporate Debtor issued 5 post dated cheques of Rs. 4 lacs in 4 numbers and another one is of Rs. 2 lacs, total amounting to Rs. 18 lacs.

Each cheque containing the date i.e. 30th day of each month starting from September onwards. Hence, the petitioner has prayed for some time. Heard, prayer is allowed.

The petitioner has submitted the photostat copy of the post dated cheques issued by Corporate Debtor, which is kept in record.

Fixed on 09.10.2017.


(MANORAMA KUMARI)
MEMBER (J)